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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 5231/2022

DEVENDRA SINGH RESOLUTION PROFESSIONAL ALCHEMIST TOWNSHIP INDIA LIMITED .....Petitioner

Through: Ms. Maneesha Dhir, Adv

versus

DIRECTORATE OF ENFORCEMENT THROUGH ASSISTANT DIRECTOR .....Respondent

Through: Mr. Zoheb Hossain, Spl. Counsel for

ED with Mr.vivek Gurnani, Standing

counsel, Mr.Kartik Sabharwal, Mr.Pranjal Tripathi, Mr.Kanishk Maurya, Ms.Ilma Khan and Mr. Suradhish Vats, Advocates

## CORAM: HON'BLE MR. JUSTICE RAVINDER DUDEJA

## ORDER 16.04.2025

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- 1. Learned Special Counsel for ED submits that the decision of Hon'ble Supreme Court in *Criminal Appeal No. 1622/2022* titled as *Sarla Gupta & Anr v. Directorate of Enforcement* is still awaited and prays for an adjournment.
- 2. Learned counsel for the petitioner, however submits that the case of *Sarla Gupta* has no relevance for the purpose of disposal of this petition.
- 3. Both the parties at liberty to file their respective written submissions within four weeks.
- 4. List on 22.07.2025.

RAVINDER DUDEJA, J

**APRIL 16, 2025**/sk